

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No.

~~XXXXXX~~

212 of 1990.

DATE OF DECISION 29th November, 1994.

Shri J.B.Chadha Petitioner

Shri G.A.Pandit. Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Shri N.S.Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble ~~Mr~~ Dr.R.K.Saxena : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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Shri J.B.Chadha,
Diesel Monitor,
Kankaria Shed,
Ahmedabad.

...Applicant.

(Advocate : Mr.G.A.Pandit)

Versus

1. Union of India, Notice to be served through, General Manager, Western Railway, Churchgate, Bombay - 400 020.
2. Divisional Railway Manager, Western Railway, Pratap nagar, Baroda.
3. Divisional Mechanical Engineer(Loco), Western Railway, Pratapnagar, Baroda.

...Respondents.

(Advocate : Mr.N.S.Shevde)

ORAL JUDGMENT

O.A.NO. 212 OF 1990.

Date: 29/11/1994.

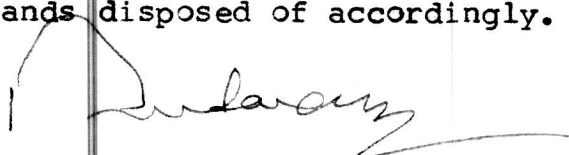
Per : Hon'ble Mr.V.Radhakrishnan : Member (A)

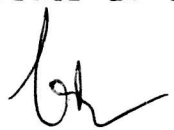
Mr.G.A.Pandit learned counsel for the applicant states that he received a letter dated 28.12.1992, from the respondents counsel indicating that the applicant Shri J.B.Chadha was promoted provisionally to the scale of Rs.2000-3200 (RP), which is also the relief claimed in this O.A. In view of this letter produced by the respondents, he states that the



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grievance does not survive. In view of the statement made by him, the application has become infructuous and stands disposed of accordingly. No order as to costs.


(Dr. R. K. Saxena)
Member (J)


(V. Radhakrishnan)
Member (A)

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